

**APPENDIX -II**

**CHAPTER- VI, Rule - 28**

**IN THE HIGH COURT OF ORISSA: CUTTACK**

Class of Case... W.P.(C) No. \_\_\_\_\_ of 20 13

Subject Code

|   |   |   |   |   |   |
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Appellant (s) :

Applicant (s) :

Petitioner (s) : Swarup Kumar Nayak and 2 others.

Versus

Respondent (s) :

Non-applicant (s):

Opposite Party(s): State of Odisha and 3 others.

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|----------------|--|--------------------------|-----------------|
| 1.             | Writ application   |                          | 01 to 11        |
| 2.             | Registered sale deed No.1426, dated 23.06.1975 executed by Ramesh Sahu in favour of Swarup Kumar Nayak with appended map.              | 1                        | 12 to 23        |
| 3.             | Certified copy of order dated 06.07.2009 passed by the Asst. Consolidation Officer in Objection Case No. 56 of 2007.                   | 2                        | 24 to29         |
| 4.             | True copy of the application under Section 37 of the O.C.H. & P.F.L. Act, 1972.  | 3                        | 30 to 33        |
| 5.             | Certified Copy of the Order dated 11.08.2012 passed in Revision Case No. 562 of 2008 by the Commissioner of Consolidation, Bhubaneswar | 4                        | 34 to 37        |

**Place:** Cuttack,

**Date:** 20.11.2013.

**Sd. ....**  
**( Mr. Ramachandra Lenka, Advocate)**  
**Signature and full name of the**

**Party / Advocate for Petitioners.**